

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

Wednesday DAY THE First DAY OF July
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B.N.JAYA SIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 413/87

Between:-

K. Sathyavathi

AndApplicants.

- 1) The Chief Personnel Officer, S. C. Rly, - Rail Nilayam, Secunderabad.
- 2) The Divisional personnel office, Divisinal Railway Manager office, Vijayawada.
- 3) The Second Divisional Engineer, Krishnaguda.
- 4) S. C. Rly, Vijayawada

.....Respondents.

Application under Section 19 of the Administrative Tribunals Act, 1985 praying that in the circumstances stated therein the Tribunal will be pleased to allow the applicant and refuse the impugned order passed by the

First Respondent Not aside the order No.
P. EST/612/Tyep/16/6/87 passed by the Chief Personnel Office
S. C. Rly: Secunderabad and Consequently quash the Memorandum
No. P. 612/1X, dt 3/4/87 passed by the Divisional
Personnel Office, S. C. Rly, Vijayawada.

ORIGINAL APPLICATION NO.413 of 1987

(ORDERS OF THE TRIBUNAL)

The applicant in this case is a Junior Typist working in the office of Senior Divisional Engineer, South Central Railway, Vijayawada. In this application, she questions the order of reversion dated 3-4-1987 from the post of senior Typist to that of a Junior Typist. She contends that she was repatriated from the clerical cadre to her parent cadre as Junior Typist at her request under Orders dated 10-11-1983 and this has been reviewed and her seniority has been refixed with effect from the date she was reverted as Typist.

2. We have heard the Learned Counsel for the applicant, Mr. M.V.K. Moorthy and Mr. N.R. Devaraj, Standing Counsel for the Railways.

3. It is evident from the Order dated 3-4-1987, that the applicant has been reverted after refixing her seniority without issue of a notice and considering her objections and explanations, if any. The

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The said order is liable to be set aside on this account alone. Accordingly, we set aside the Order dated 3-4-1987. We further direct that the respondents to issue a notice to the applicant, consider the objections/explanations, if any, to be submitted by the applicant, before reducing her in the seniority list.

4. With these directions, the application is disposed of at the admission stage itself.

(dictated in open Court)

B.N.Jayashimha
(B.N.JAYASIMHA)
Vice-Chairman

D.Surya Rao
(D.SURYA RAO)
Member(Judl.)

1st July, 1987.

RSR